Aadhaar for MGNREGA benefits

439. SHRI HUSAIN DALWAI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Aadhaar has been made mandatory to avail the benefits of MGNREGA;

(b) if so, the reasons therefor;

(c) whether the Ministry is cognizant of the decision of the Supreme Court wherein it has been categorically stated that Aadhaar cannot be made mandatory for any welfare scheme; and

(d) if so, the reasons for taking a policy decision contrary to Supreme Court directives?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) No, Sir.

(b) Does not arise.

(c) and (d) In pursuance of the provisions of Section 7 of the Aadhaar (Targetted Delivery of Financial and other Subsidies, Benefits and Services Act, 2016 (18 of 2016), the Central Government in the Ministry of Rural Development has notified on 3rd January, 2017 that any individual registered under the Mahatma Gandhi NREGA who is not yet enrolled for Aadhaar shall have to apply for Aadhaar enrolment by 31st March 2017, and in case she or he is entitled to obtain Aadhaar as per the provisions of section 3 of the said Act, such individuals may visit any Aadhaar enrolment Centre to get enrolled for Aadhaar. Till the time Aadhaar is assigned to the individual, she or he shall be allowed to work under the Mahatma Gandhi NREGA Act 2005, subject to the production of the following documents, namely:–

(A) job card issued under Mahatma Gandhi NREGA;

(B) (i) if he has enrolled, his Aadhaar Enrolment ID slip; or

(ii) a copy of his request made for Aadhaar enrolment.

(C) (i) the voter identity card issued by the Election Commission of India; or (ii) ration card; or (iii) the driving licence issued by the Licencing Authority under the Motor Vehicles Act, 1988; or (iv) the certificate of identity having photo of such member issued by a Gazetted Officer or a Tehsildar on an official letter head; or (v) the Kisan passbook with photo; or (vi) any other document specified by the State Government: